

GOVERNMENT OF INDIA.
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE

23rd Feb. 1978

NOTIFICATION
(INCOME-TAX)

2. 2185 (P.NO.197/140/77-IT(AI): In the exercise of the powers conferred by clause (iv) of sub-section (230) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies 'Special Fund for Reconstruction and Rehabilitation of Ex-servicemen Assam for the purpose of the said section for and from the assessment year(s) 1976-77

(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi

Copy to:-

1. Under Secretary, General Adm. Deptt, Genl. Branch, Govt. of Assam, Gauhati with reference to his letter No. GAG 65/77/4 dated 23.2.77.
2. The Commissioner of Income-tax, North Eastern Region, Shillong with reference to his letter No. A-66/JDL/76-77/14282 dt.7.11.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(RAS)/(PAPR)/(Inv.), New Delhi.
5. Director of O&I Services (Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi (5 Copies)
6. All Officers & Sections of I.T. Wing of C.B.D.T. New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies)
8. Bulletin Section of Dte. of Ins.(RS&P), New Delhi (5 copies)
9. Director of Training, IRS(Direct Taxes), Staff College Nagpur (5 copies)
10. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA